Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 10.05.2012

The meeting No.05/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 10.05.2012 in Room No.4 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.02/AM-13 dated 19.04.2012, Meeting No.03/AM-13, dated 26.04.2012 and Meeting No.04/AM-13 dated 03.05.2012 were ratified. The agenda for meeting No.05/AM-13 dated 10.05.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 5/84-ALC3/2012 MEETING DATE : 10.05.2012

Case No.:17/50/84-ALC3/2011	Party Name: YUDHISHTHRA KAPUR EXPORTS PVT. LTD.,	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved
HQ File :01/84/050/00410/AM12/	RLA File :05/24/040/00314/AM12/	Lic.No/Date:0510311415	

15.12.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.C. Khullar, Sr. Manager, present before the NC on behalf of the firm. Mr. Khullar presented the sample and explained the details of the export product before the Committee. Accordingly, Committee after observing the sample and deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Other Top-Top round neck	23,625	Chemical Lace	9120 Sq. meter
	Sleeveless made of chemical lace	Nos.	Fabric (Crochet)	
	fabric (crochet) 100% cotton, width-		100% Cotton, width-	
	120 cms, GSM-236+/-10% and		120 cms, GSM-	
	indigenous Poly Georgette Fabric,		236+/-10%	
	GSM-60, Rayon fabric, GSM-			
	140+/-10%, Style name: Anita,			
	Prod. No.0122866.			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II .	-	10.07.2012	Status: Approved
HQ File :01/84/050/00417/AM12/		Lic.No/Date:0510314845 18.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.C. Khullar, Sr. Manager, present before the NC on behalf of the firm. Mr. Khullar presented the sample and explained the details of the export product before the Committee. Accordingly, Committee after observing the sample and deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Blouse with Neckpath, Style	99,713	Neckpatch	1,01,748 Nos.
	No.: 0127029.	Nos.		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved
HQ File :01/84/050/00390/AM12/		Lic.No/Date:5010001195 24.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Khaitan, Assistant Vice President, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.5.2011 as the representatives of firm could not reach for personal hearing on 10.05.2012. After hearing Mr. Manoj Khaitan, the Committee disallowed the use of coal for the purpose of heating. Since presently, coal is duty free, as such there is no need to include the coal in the Advance Authorization. The Committee suggested the applicant firm for use of furnace oil in place of coal for heating purpose and applied for the same as per SION A-1842. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization lissued in this case as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	Draw Texturised Yarn (DTY)	20,00,000	PTA-Purified	18,58,000 Kgs.
3			Kgs.	Terepthalic Acid	
				MEG-Mono Ethylene	7,48,000 Kgs.
				Glycol	
				TiO2-Titanimum Di	6000 Kgs.
				Oxide	
				Sb203-Antimony Tri	2000 Kgs.

		Oxide	
		Spin Finish Oil	20,000 Kgs.
		HTO-Heat Transfer Oil	10,000 Kgs.
		TEG-Tri Ethylene Glycol	18,000 Kgs.
		DEG-Di Ethylene Glycol	8000 Kgs.
		HDPE, PP Granules	2000 Kgs.
		Kraft paper	1,88,000 Kgs.
		Conning oil	80,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	10.07.2012	Status: Approved
HQ File :01/84/050/00391/AM12/		Lic.No/Date:5010001194 24.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Khaitan, Assistant Vice President, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.5.2011 as the representatives of firm could not reach for personal hearing on 10.05.2012. After hearing Mr. Manoj Khaitan, the Committee disallowed the use of coal for the purpose of heating. Since presently, coal is duty free, as such there is no need to include the coal in the Advance Authorization. The Committee suggested the applicant firm for use of furnace oil in place of coal for heating purpose and applied for the same as per SION A-1842. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Polyester Stapple fibre (PSF)	35,00,000	PTA-Purified	32,20,000 Kgs.
		Kgs.	Terepthalic Acid	
			MEG-Mono Ethylene	12,95,000 Kgs.
			Glycol	_

TiO2-Titanimum Di	12,950 Kgs.
Oxide	
Sb203-Antimony Tri	2450 Kgs.
Oxide	
Spin Finish Oil	39,200 Kgs.
HTO-Heat Transfer Oil	19,250 Kgs.
TEG-Tri Ethylene Glycol	34,650 Kgs.
DEG-Di Ethylene Glycol	15,750 Kgs.
HDPE, PP Granules	10,500 Kgs.
PET Chips	3850 Kgs.
	Oxide Sb203-Antimony Tri Oxide Spin Finish Oil HTO-Heat Transfer Oil TEG-Tri Ethylene Glycol DEG-Di Ethylene Glycol HDPE, PP Granules

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:3/50/84-ALC3/2011	Party Name: HOWRAH MILLS COMPANY LTD	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Rejected		
	HQ File :01/84/050/00396/AM12/		Lic.No/Date:0210173034 25.01.2012	Reject		
5	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applican has not replied the information/details called vide DGFT letter dated 27.04.2012 so far. In view of above, the Committee unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.					

Case No.:16/50/84-ALC3/2011	Party Name: RICHA GLOBAL EXPORTS P. LTD.	10.07.0010	Status: Approved
HQ File :01/84/050/00409/AM12/		Lic.No/Date:0510315611 25.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma,

Manager – Import, present on behalf of the firm in the meeting. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Dress made of	9240 Nos.	100% Linen yarn dyed	1390 Kgs.
	100% Linen yarn dyed		knitted fabric, GSM-140+/-	
	knitted fabric, GSM-140+/-		10%	
	10% Style: 282854.			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved
HQ File :01/84/050/00426/AM12/		Lic.No/Date:5010001203 27.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Khaitan, Assistant Vice President, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.5.2011 as the representatives of firm could not reach for personal hearing on 10.05.2012. After hearing Mr. Manoj Khaitan, the Committee disallowed the use of coal for the purpose of heating. Since presently, coal is duty free, as such there is no need to include the coal in the Advance Authorization. The Committee suggested the applicant firm for use of furnace oil in place of coal for heating purpose and applied for the same as per SION A-1842. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Draw Texturised Yarn (DTY)	1,00,00,000	PTA-Purified	92,90,000 Kgs.
		Kgs.	Terepthalic Acid	

MEG-Mono Ethylene	37,40,000 Kgs.
Glycol	
TiO2-Titanimum Di	30,000 Kgs.
Oxide	
Sb203-Antimony Tri	10,000 Kgs.
Oxide	
Spin Finish Oil	1,00,000 Kgs.
HTO-Heat Transfer Oil	50,000 Kgs.
TEG-Tri Ethylene Glycol	90,000 Kgs.
DEG-Di Ethylene Glycol	40,000 Kgs.
HDPE, PP Granules	10,000 Kgs.
Kraft paper	9,40,000 Kgs.
Conning oil	4,00,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/50/84-ALC3/2011		10.05.2012	Status: Approved
HQ File :01/84/050/00398/AM12/		Lic.No/Date:0510316018 01.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.C. Khullar, Sr. Manager, present before the NC on behalf of the firm. Mr. Khullar presented the sample and explained the details of the export product before the Committee. Accordingly, Committee after observing the sample and deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this

S.No.	tailed below:- Export Product			Export	Import item	Quantity allowed
				Quantity		
1.	Ladies	Dress-Grace	Dress-	40,000	Lace width-3 cm	1,02,000 Yard
	knee	length,	Style	Nos.	Lace width-6 cm	1,33,000 Yard.
	No.013	34629.				

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:40/49/84-A		'	10.05.0010	Status: Approved
HQ File :01/84/050/003	92/AM12/		Lic.No/Date:5010001217 08.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Khaitan, Assistant Vice President, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.5.2011 as the representatives of firm could not reach for personal hearing on 10.05.2012. After hearing Mr. Manoj Khaitan, the Committee disallowed the use of coal for the purpose of heating. Since presently, coal is duty free, as such there is no need to include the coal in the Advance Authorization. The Committee suggested the applicant firm for use of furnace oil in place of coal for heating purpose and applied for the same as per SION A-1842. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity		
		Quantity		allowed		
1.	Draw Texturised Yarn (DTY)	20,00,000	PTA-Purified	18,58,000 Kgs.		
		Kgs.	Terepthalic Acid			
			MEG-Mono Ethylene	7,48,000 Kgs.		
			Glycol			
			TiO2-Titanimum Di	6000 Kgs.		

			Oxide	
			Sb203-Antimony Tri	2000 Kgs.
			Oxide	
			Spin Finish Oil	20,000 Kgs.
			HTO-Heat Transfer Oil	10,000 Kgs.
			TEG-Tri Ethylene Glycol	18,000 Kgs.
			DEG-Di Ethylene Glycol	8000 Kgs.
			HDPE, PP Granules	2000 Kgs.
			Kraft paper	1,88,000 Kgs.
			Conning oil	80,000 Kgs.
The R.A. s	hall be advised to take necessary	action subject to	compliance of other usual co	onditions.

	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved
HQ File :01/84/050/00393/AM12/		Lic.No/Date:5010001218 09.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Khaitan, Assistant Vice President, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.5.2011 as the representatives of firm could not reach for personal hearing on 10.05.2012. After hearing Mr. Manoj Khaitan, the Committee disallowed the use of coal for the purpose of heating. Since presently, coal is duty free, as such there is no need to include the coal in the Advance Authorization. The Committee suggested the applicant firm for use of furnace oil in place of coal for heating purpose and applied for the same as per SION A-1842. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Polyester Stapple fibre (PSF)	35,00,000	PTA-Purified	32,20,000 Kgs.
		Kgs.	Terepthalic Acid	

	MEG-Mono Ethylene	12,95,000 Kgs.
	Glycol	-
	TiO2-Titanimum Di	12,950 Kgs.
	Oxide	
	Sb203-Antimony Tri	2450 Kgs.
	Oxide	
	Spin Finish Oil	39,200 Kgs.
	HTO-Heat Transfer Oil	19,250 Kgs.
	TEG-Tri Ethylene Glycol	34,650 Kgs.
	DEG-Di Ethylene Glycol	15,750 Kgs.
	HDPE, PP Granules	10,500 Kgs.
	PET Chips	3850 Kgs.

	The R.A. shall be	advised to take necessar	v action subject to con	mpliance of other usual cond	litions.
- 1			,		

Case No.:2/1/84-ALC3/2012	Party Name: MEENAKSHI INDIA LTD	10.05.2012	Status: Approved
HQ File :01/84/050/00002/AM13/		Lic.No/Date:0410133972 21.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/12/2012-13/Hosy., dated 10.05.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Men's full sleeve shirt made	10,000	100% Cotton yarn dyed	2.62 Sq. meter
	of 100% Cotton, GSM-	Nos.	fabric, GSM-117+/-10%,	per piece
	117+/-10%		Width-56"	
			100% Cotton lining fabric,	0.24 Sq. yard

				GSM-140+/-10%, Width-56"	per piece
				100% Polyester non-woven fusible interlining fabric, GSM-140+/-10%	0.30 Sq. yard per piece
				Heat transfer label	Net to net
				Webbing tape, ½" width	0.50 yard (0.46 meter) per piece
	2.	Men's full sleeve shirt made of 60% Cotton 40% Polyester, GSM-102+/-10%	10,000 Nos.	60% Cotton 40% Polyester fabric, GSM-102+/-10%, width-57"	2.67 Sq. meter per piece
				100% Cotton lining fabric, GSM-140+/-10%,	0.31 Sq. yard(0.26 sq. meter) per piece
				100% Polyester Non-Woven fusible interlining fabric, GSM-140+/-10%	0.30 Sq. yard per piece
				Heat transfer label	Net to net
				Webbing tape, ½" width	0.50 yard (0.46 meter) per piece
	3.	Men's Pant made of 88% Nylon 12% Elastene fabric, GSM-175+/-10%	10,000 Nos	88% Nylon 12% Elastene fabric, GSM-175+/-10%, width-53"	2.25 Sq. meter per piece
				100% Polyester Feather micro fleece lining fabric, GSM-135+/-10%	2.00 Sq. yards per piece
				100% Polyester Mesh lining fabric, GSM-105+/-10%	0.40 Sq. yards per piece
\parallel_{11}				100% Polyester Non-	0.20 Sq. yard

			Woven fusible interlining fabric, GSM-140+/-10%	per piece
			Webbing tape, ½" width	0.20 yard (0.18
				meter) per piece
			Snap Fastners	Net to net
			Heat Transfer Label	Net to net
4.	Ladies Pant made of 88%	16,000	88% Nylon 12% Elastene	2.25 Sq. meter
	Nylon 12% Elastene fabric, GSM-175+/-10%	Nos.	fabric, GSM-175+/-10%, width-53"	per piece
			100% Polyester Mesh lining fabric, GSM-125+/-10%	0.40 Sq. yards per piece
			100% Polyester Non-	0.15 Sq. yard
			Woven fusible interlining	per piece
			fabric, GSM-140+/-10%	
			Webbing tape, ½" width	0.50 yard (0.46
				meter) per piece
			Drawcord	2.00 yards
				(1.83 meter) per
				piece
			Knitted tape, width-3 cms.	2.00 yards
				(1.83 meter) per
				piece
			Zip Fastners (Zippers)	Net to net
			Toggles	Net to net
			Snap Fastners	Net to net
			Heat Transfer Label	Net to net
5.	Ladies Pant made of 88%	10,000	88% Nylon 12% Elastene	2.25 Sq. meter
	Nylon 12% Elastene fabric, GSM-175+/-10%	Nos.	fabric, GSM-175+/-10%, width-53"	per piece

	100% Polyester Feather	1 -
	micro fleece lining fabric,	per piece
	GSM-135+/-10%	
	100% Polyester Non-	0.15 Sq. yard
	Woven fusible interlining	per piece
	fabric, GSM-140+/-10%	
	Drawcord, Knitted tape,	2.00 yards
	width-3 cms.	(1.83 meter) per
		piece
	Snap Fastners	Net to net
	Heat Transfer Label	Net to net

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Deferred
12 HQ File :01/84/050/00003/AM13/ RLA File :04/24/040/00320/AM12/ Lic.No/Date:0410134 23.02.2012	Defer Date:24.05.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

l II	5	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Deferred
HQ File :01/84/050/00395/AM12/		Lic.No/Date:1110026881 24.02.2012	Defer Date:24.05.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP alongwith file. It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

		1	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Deferred
14	HQ File :01/84/050/00419/AM12/			Defer Date:24.05.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP alongwith file. It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

			Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Deferred
15	HQ File :01/84/050/00421/AM12/		Lic.No/Date:1110026879 24.02.2012	Defer Date:24.05.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP alongwith file. It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

	II 3	10.07.2012	Status: Approved
HQ File :01/84/050/00012/AM13/		Lic.No/Date:5010001238 06.03.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Khaitan, Assistant Vice President, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.5.2011 as the representatives of firm could not reach for personal hearing on 10.05.2012. After hearing Mr. Manoj Khaitan, the Committee disallowed the use of coal for the purpose of heating. Since presently, coal is duty free, as such there is no need to include the coal in the Advance Authorization. The Committee suggested the applicant firm for use of furnace oil in place of coal for heating purpose and applied for the same as per SION A-1842. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Draw Texturised Yarn (2000	20,00,000	PTA-Purified	18,58,000 Kgs.
16		Kgs. of HDPE, PP Granules	Kgs.	Terepthalic Acid	
		and 1,88,000 Kgs. of Kraft		MEG-Mono Ethylene	7,48,000 Kgs.
		Paper)(DTY)		Glycol	
				TiO2-Titanimum Di	6000 Kgs.
				Oxide	
				Sb203-Antimony Tri	2000 Kgs.
				Oxide	
				Spin Finish Oil	20,000 Kgs.
				HTO Dowtherm/ Heat	10,000 Kgs.
				Transfer Oil/ Fluid	
				TEG-Tri Ethylene Glycol	18,000 Kgs.
				DEG-Di Ethylene Glycol	8000 Kgs.
				HDPE, PP Granules	2000 Kgs.
				Kraft paper	1,88,000 Kgs.
				Conning oil	80,000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/1/84-ALC3/2012	Party Name: INDO RAMA SYNTHETICS	Meet No/Date:5/84-ALC3/2012	Status:
	(INDIA) LTD	10.05.2012	Approved

HQ File :01/84/050/00006/AM13/	Lic.No/Date:5010001239	
	07.03.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Khaitan, Assistant Vice President, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.5.2011 as the representatives of firm could not reach for personal hearing on 10.05.2012. After hearing Mr. Manoj Khaitan, the Committee disallowed the use of coal for the purpose of heating. Since presently, coal is duty free, as such there is no need to include the coal in the Advance Authorization. The Committee suggested the applicant firm for use of furnace oil in place of coal for heating purpose and applied for the same as per SION A-1842. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polyester Stapple fibre	40,00,000	PTA-Purified	36,80,000 Kgs.
	(12,000 Kgs. of HDPE, PP	Kgs.	Terepthalic Acid	
	Granules and 4400 Kgs. of		MEG-Mono Ethylene	14,80,000 Kgs.
	Pet chips)(PSF)		Glycol	
			TiO2-Titanimum Di	14,880 Kgs.
			Oxide	
			Sb203-Antimony Tri	2680 Kgs.
			Oxide	
			Spin Finish Oil	44,600 Kgs.
			HTO-Heat Transfer	22,000 Kgs.
			Fluid (Dowtherm A/	
			Santotherm 66/ Terminal	
			VPI)	
			TEG-Tri Ethylene Glycol	39,600 Kgs.
			DEG-Di Ethylene Glycol	18,000 Kgs.
			HDPE, PP Granules	12,000 Kgs.
			PET Chips	4400 Kgs.

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The R.A. shall be adv	ised to take necessar	ry action subject to c	compliance of other us	ual conditions.	

Case No.:1/5/84-ALC3/2012	Party Name: SUPER TANNERY LIMITED,	10.05.2012	Status: Approved
HQ File :01/84/050/00023/AM13/		Lic.No/Date:0610026310 21.03.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION G-14, as detailed below:-

detailed by	710 11 :			
S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Gents leather shoes with PU	20,000	Synthetic lining	35,000 Sq. foot
	sole (weight of PU sole 700	pair	Adhesive (PU)	600 Kgs.
	gms. per pair) fitted with or		Thermoplastic sheets	280 Sq. meter
	without steel toe caps/Synthetic		for:-1.counter	
	toe caps/ composite toe caps		Re-inforcement tape	10,000 meter
	and steel mid sole		(width 1.5 cms.)	
			Sheet for making insole	1000 Sq. meter

Thermoplastic cement	220 Kgs.
(rod/granule/	
polyester/polyamide)	
Polyol	7210 Kgs.
Isocynate	6314 Kgs.
Catalyst	462 Kgs.
Release Agent	630 Kgs.
Additives	280 Kgs.
Logos	20,200 Pair
Eyelets	20,200 Pair
Metallic fittings (1. D	20,200 Pair
Ring (2) Hook (3) Rivets	
Band knives for splitting	9 Nos.
M/c.	
Steel toe Caps/ Synthetic	Net to Net
Toe Caps/ Composite	
Toe Caps	
Steel Mid Sole	Net to Net

Case No.:2/5/84-ALC3/2012	Party Name: SUPER TANNERY LIMITED,	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved
HQ File :01/84/050/00024/AM13/	RLA File :06/24/040/00070/AM12/	Lic.No/Date:0610026309	[:

||21.03.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION G-9, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Gents leather half boots with	40,000	Synthetic lining	1,50,000 Sq. foot
	PU sole (weight of PU sole	pair	Adhesive (PU)	1600 Kgs.
	700 gms. per pair) fitted with		Thermoplastic sheets	560 Sq. meter
	or without Steel Toe		for:-1.counter	
	Caps/Synthetic Toe		Re-inforcement tape	44,000 meter
	Caps/Composite Toe Caps		(width 1.5 cms.)	
	and Steel Mid Sole		Sheet for making insole	2000 Sq. meter
			Thermoplastic cement	440 Kgs.
			(rod/granule/	-
			polyester/polyamide)	
			Polyol	14,420 Kgs.
			Isocynate	12,628 Kgs.
			Catalyst	924 Kgs.
			Release Agent	1260 Kgs.
			Additives	560 Kgs.
			Logos	40,400 Pair
			Eyelets	40,400 Pair
			Metallic fittings (1. D	40,400 Pair
			Ring (2) Hook (3) Rivets	
			Band knives for splitting	17 Nos.
			M/c.	
			Steel Toe Caps/	Net to Net

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				Synthetic Toe Composite Toe Ca	Caps/	
				Steel Mid Sole		Net to Net
	The R.A. s	shall be advised to take necessary	action subject	to compliance of oth	ner usual	conditions.

Case No.:3/5/84-ALC3/2012	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:5/84-ALC3/2012 10.05.2012	Status: Approved
HQ File :01/84/050/00025/AM13/	RLA File :05/24/040/00483/AM12/	Lic.No/Date:0510321945 10.04.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 69%	3500 Nos.	69% Cotton 19% Nylon	5600 Sq. meter
	Cotton 19% Nylon 12%		12% Polyester	
	Polyester Embroidery fabric,		Embroidery fabric,	
	GSM-140 (Tolerance + or -		GSM-140 (Tolerance +	
	10%) (Style No. 9038)		or - 10%)	
2.	Ladies Skirt made of 100%	450 Nos.	100% Polyester dyed	1710 Sq. meter
	Polyester dyed fabric, GSM-95		fabric, GSM-95	
	(Tolerance + or - 10%) (Style		(Tolerance + or - 10%)	
	No. CSWS-6324)			
3.	Ladies Top made of 100%	6300 Nos.	100% Polyester dyed	10,584 Sq.

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	er dyed fabric, GSM-43 nce + or - 10%) (Style	fabric, (Tolerance + o	GSM-43	meter	
No.FH	/ \ •	(Tolerance + C	n - 1070)		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:4/		Party N LTD.	Name: RICHA GLO	BAL EXPORT	- 11	Meet No/Da 10.05.2012	te:5/84-ALC3/2012	Status: Approved
	HQ File :01/84/050/00026/AM13/		l l		Lic.No/Date:0510322089 12.04.2012				
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went the submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of techniques.						· II		
21	S.No.	the meeting decided to ratify Export Product	the Ac	Export Quantity	Import iten		case as d	Quantity allowed	
	1.	Ladies Tank Top made of Polyester 5% Spandex knitted fabric, GSM-20 10%, Style:IP204415	dyed		95% Po Spandex fabric, 10%	dyec		572 Kgs.	
	III	A should match in both important shall be advised to take necessity.		1	o compliance	ofo	ther usual o	conditions.	

MANUAL AGENDA CASES

(22)

Case No.66	M/s Indorama Synthetics (India) Ltd., Nagpur		
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/248/AM-12/DES-V		
Ratification of input output norms in respect of Advance Authorization No. 5010000992 dated			

05.10.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manoj Khaitan, Assistant Vice President, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.5.2011 as the representatives of firm could not reach for personal hearing on 10.05.2012. After hearing Mr. Manoj Khaitan, the Committee noted that there is error in recording the minutes of NC meeting held on 8.12.2011 in this case. The SION quoted there should be read as A-1837 in place of A-1790. All the import items allowed as per quantity allowed in SION A-1837.

The Committee could not understand the requirement of higher quantity of HDPE, PP Granules for packing purpose by the applicant firm. After discussion with the technical members of the Committee, the representatives of applicant firm agreed that there is no need for requirement of higher quantity of HDPE, PP Granules. Therefore, the Committee decided to maintain status quo in this case in respect of requirement of HDPE, PP Granules.

(23)

Case No.67 M/s Gaurav International, Gurgaon			
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/138/AM-11/DES-V		
Ratification of input output norms in respect of Advance Authorisation No. 0510267556 dated			
06.07.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/10/2012-13/Hosy., dated 24.04.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Kids girls dress made of 100%	10,300	100% Polyester dyed	2.11 Sq.
	Polyester dyed woven fabric, GSM-	Nos.	woven fabric, GSM-	meter per
	78+/-10%, Style:784861		78+/-10%	piece
2.	Kids girls dress made of 100%	8400 Nos.	100% Polyester dyed	1.43 Sq.
	Polyester dyed woven fabric, GSM-		woven fabric, GSM-	meter per
	78+/-10%, Style:784867		78+/-10%	piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. (24)

Case No.68	M/s Gaurav International, Gurgaon			
NC 05/AM-13, dt.10.05.2012 File No.01/84/50/357/AM-09/DES-V				
Ratification of input output norms in respect of Advance Authorisation No. 0510229978 dated				
27.10.2008 under para 4.7 HBP.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/07/2012-13/Hosy., dated 20.04.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Ladies Top made of 70% Cotton	37,100	70% Cotton 30% Silk	1.66	Sq.
	30% Silk dyed woven fabric, GSM-	Nos.	dyed woven fabric, GSM-	meter	per
	40+/-10%, Style No.585814		40+/-10%	piece	
2.	Ladies Top made of 70% Cotton	4000 Nos.	70% Cotton 30% Silk	2.30	Sq.
	30% Silk dyed woven fabric, GSM-		dyed woven fabric, GSM-	meter	per
	40+/-10%, Style No.624594		40+/-10%	piece	
3.	Ladies Top made of 70% Cotton	51,500	70% Cotton 30% Silk	1.87	Sq.
	30% Silk dyed woven fabric, GSM-	Nos.	dyed woven fabric, GSM-	meter	per
	40+/-10%, Style No.636535		40+/-10%	piece	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.69 M/s Gaurav International, Gurgaon			
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/192/AM-11/DES-V		
Ratification of input output norms in respect of Advance Authorisation No. 0510268581 dated			
21.07.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(26)

Case No.70 M/s Gaurav International, Gurgaon		
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/04/AM-11/DES-V	
Ratification of input output norms in re-	spect of Advance Authorisation No. 0510260196 dated	
10.03.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/17/2010-11/Hosv., dated 10.05.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Caftan made of 55% Linen	2600 Nos.	55% Linen 45% Cotton	3.03 Sq.
	45% Cotton dyed woven fabric,		dyed woven fabric, GSM-	meter per
	GSM-128+/-10%, Style No.740767		128+/-10%	piece
2.	Ladies Top made of 55% Linen 45%	4700 Nos.	55% Linen 45% Cotton	2.32 Sq.
	Cotton dyed woven fabric, GSM-		dyed woven fabric, GSM-	meter per
	128+/-10%, Style No.741371		128+/-10%	piece
3.	Ladies Top made of 55% Linen 45%	2300 Nos.	55% Linen 45% Cotton	2.37 Sq.
	Cotton dyed woven fabric, GSM-		dyed woven fabric, GSM-	meter per
	128+/-10%, Style No.743151		128+/-10%	piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.71	M/s Gaurav International, Gurgaon
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/194/AM-11/DES-V

Ratification of input output norms in respect of Advance Authorisation No. 0510269439 dated 20.10.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012. (28)

Case No.72	M/s Richa & Co., New Delhi
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/408/AM-09/DES-V
Ratification of input output norms again	nst Advance Authorization No. 0510232231 dated 08.12.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/09/2012-13/Hosy., dated 24.04.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Capri made of 55% Linen 45% Rayon yarn dyed woven fabric, GSM-215+/-10% (Style No.F8831		55% Linen 45% Rayon yarn dyed woven fabric, GSM-215+/-10%	2.32 Sq. meter piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. (29)

Case No.73	M/s Richa & Co., New Delhi
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/417/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510232641 dated 16.12.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/08/2012-13/Hosy., dated 24.04.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
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		Quantity		allowed	
1.	Ladies Jacket made of 100% Cotton printed woven fabric, GSM-235+/-10% (Style No.115723)	5100 Nos.	100% Cotton printed woven fabric, GSM-235+/-10%	1	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(30)

Case No.74	M/s Richa & Co., New Delhi
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/336/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No.0510228994 dated 08.10.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(31)

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	Case No.75	M/s Richa & Co., New Delhi
	NC 05/AM-13, dt.10.05.2012	File No.01/84/50/172/AM-09/DES-V
ĺ	Ratification of input output norms against Advance Authorisation No.0510222684 dated 24.06.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(32)

Case No.76	M/s Richa Global Exports Pvt. Ltd., New Delhi
	File No.01/84/50/339/AM-12/DES-V
NC 05/AM-13, dt.10.05.2012	
Ratification of input output norms against Advance Authorization No. 0510314941 dated 18.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager – Import present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the Style No. as 280628 instead of 277907P and

add Style No.277907 in Advance Authorization No. 0510314941 dated 18.01.2012.

(33)

Case No.77	M/s Richa & Co., New Delhi
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/338/AM-11/DES-V
Re-fixation of input output norms again	nst Advance Authorization No. 0510278879 dated 08.12.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager – Import, present on behalf of the firm in the meeting. During the meeting, Mr. Kamal Sharma requested for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 17.05.2012 for personal hearing.

(34)

Case No.78	M/s Richa & Co., New Delhi
NC 05/AM-13, dt.10.05.2012	File No.01/84/50/337/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.0510315020 dated 19.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager – Import, present on behalf of the firm in the meeting. During the meeting, Mr. Kamal Sharma requested for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 17.05.2012 for personal hearing.

(35)

Case No.79	M/s Chinar Forge Ltd. Jalandhar
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/102/AM-09/DES-V
Ratification of input output norms again	nst Advance Authorization No.3010055016 dated 13.02.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		

1.	Synthetic printed tufted carpets/ mats containing: BCF (Bulk Continuous Filament) Nylon yarn (1,17,000 Kgs.); PP	4,05,877 Kgs.	BCF (Bulk Continuous Filament) Nylon yarn Polyamide 6.6 or Polyamide 66	(1.05 Kg/Kg
BCF Yarn(Polypropylene Bulk Continuous Filament Yarn (1800 Kgs.); Polypropylene Carpet Backing-3,60,000 Sq. meter (32,220 Kgs.); Natural Rubber Latex (29,685 Kgs.) Oelic Acid (31,844.720 Kgs.); Synthetic Rubber Latex (1,21,055.090 Kgs.); ZDEC – Zinc Diethyl Dithio Carbamate (2710.190 Kgs.); ZMBT – Zinc 2 – Mercapto Benzo Thaizole (2258.490 Kgs.); Wingstyl L (2258.490 Kgs.); Calcium Carbonate (65,044.530 Kgs.); Cationic/Acid Dyes (2340 Kgs.); Chemical – Tanaprint ST 160 Xtreme (8348.800 Kgs.)		PP BCF Yarn (Polypropylene Bulk Continuous Filament Yarn)100% Polypropylene Polypropylene Carpet backing (33,508.800	1854 Kgs. (1.03 Kg/ Kg content in export 3,74,400 Sq. meter	
		Kgs.) Natural Rubber Latex (60% DEC) Oelic Acid Soap (75% TSC	4037.16 Kgs. (0.136 Kg/Sq. meter of export 8311.472 Kgs. (0.261 Kg/Sq. meter of export	
	Cationic/Acid Dyes (2340 Kgs.); Chemical – Tanaprint ST 160		Synthetic Rubber Latex (67% TSC) ZDEC – Zinc Diethyl Dithio Carbamate (Rubber Accelerator)	62,464.426 Kgs. (0.516 Kg/Sq. meter of export 48.783 Kgs. (0.018
			ZMBT – Zinc 2 – Mercapto Benzo Thaizole (Rubber Accelerator) Wingstyl L (Rubber antioxidant)	29.360 Kgs. (0.013 Kg/ Sq. meter of export 29.360 Kgs. (0.013 Kg/ Sq. meter of

		export
	Calcium Carbonate Filler	11,968.194 Kgs.
		(0.184 Kg/ Sq.
		meter of export
	Cationic/Acid Dyes	2340 Kgs. (0.02
		Kg/kg BCF Nylon
		yarn in the export
		product
	Chemical – Tanaprint ST	8117.54 Kgs. (0.02
	160 Xtreme	Kg/kg export
		product

Note:- The values of dyes and chemical shall be restricted to 14% of FOB value within the overall CIF value of the Licence. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(36)

Case No.80	M/s Inmarco Industries Pvt. Ltd., Mumbai	
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/292/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0310664311 dated		
09.11.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(37)

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Case No.81	M/s Masterlal Fabrichem Pvt. Ltd., Mumbai

NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/168/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorization No.0310642424 dated		
15.07.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(38)

Case No.82	M/s Lastolite Imaging Solution Pvt. Ltd., Tamil Nadu	
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/122/AM-09/DES-V	
Ratification of Advance Authorization No.0410095119 dated 07.04.2008 under para 4.7 HBP.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(39)

Case No.83	M/s Orient Craft Ltd., Gurgaon	
NC 05/AM-13, dt. 10.05.2012	File No.01/84/162/460/AM-11/DES-V	
Fixation of ad-hoc norms under Annual Advance Authorisation No.0510264383 dated 14.05.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(40)

Case No.84	M/s Orient Fashions Exports (India) Pvt. Ltd., New Delhi	
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/47/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.0510291460 dated		
24.05.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(41)

Case No.85	M/s T.W. Exports Pvt., Ltd., New Delhi	
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/080/AM-07/DES-V	
Re-fixation of input output norms against Advance Authorization No.0510182358 dated 17.05.2006.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/11/2012-13/Hosy., dated 10.05.2012 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Quilt-King, Size-102"X90", front and	1 pc.	100% Silk fabric, GSM-	9.63	sq.
	flange made from 100% Silk fabric,		80+/-10%	meter	per
	GSM-80+/-10% and back from			piece	
	100% Polyester fabric				
2.	Quilt-Queen, Size-90"X90", front	1 pc.	100% Silk fabric, GSM-	8.85	sq.
	and flange made from 100% Silk		80+/-10%	meter	per
	fabric, GSM-80+/-10% and back			piece	
	from 100% Polyester fabric				
3.	Euro Sham, Size-20"X26", front and	1 pc.	100% Silk fabric, GSM-	1.18	sq.
	flange made from 100% Silk fabric,		80+/-10%	meter	per
	GSM-80+/-10% and back from			piece	
	100% Polyester fabric				
4.	Euro Sham, Size-26"X26", front and	1 pc.	100% Silk fabric, GSM-	1.52	sq.
	flange made from 100% Silk fabric,	_	80+/-10%	meter	per
	GSM-80+/-10% and back from			piece	-
	100% Polyester fabric			<u> </u>	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.86	M/s Stand21 Exports (India) Pvt., Ltd., Chennai	
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/275/AM-12/DES-V	
Ratification of input output norms against Advance Authorization No.0410130839 dated 24.11.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(43)

Case No.87 M/s Gaurav International, Gurgaon			
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/139/AM-11/DES-V		
Ratification of input output norms for Advance Licence No.0510267555 dated 06.07.2010 under para			
4.7 HBP.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 24.05.2012.

(44)

Case No.88 M/s Lastolite Imaging Solution Pvt. Ltd., Tamil Nadu			
NC 05/AM-13, dt. 10.05.2012 File No.01/84/50/54/AM-11/DES-V			
Ratification of input output norms in respect of Advance Authorization No.0410112706 dated			
26.03.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. N. Seshadri, Factory Manager, present before the NC on behalf of the firm. The Committee informed Mr. Seshadri that in the description of export and import product, the GSM and width of cloth has not been indicated. Mr. Seshadri assured Committee to include the GSM and width of cloth in the description of export and import product and send the same to DGFT. According, the Committee decided to defer the case for re-listing on 24.05.2012.

(45**)**

Case No.89 M/s Laxmi Fabrics, Bangalore		
NC 05/AM-13, dt. 10.05.2012	File No.01/84/50/328/AM-12/DES-V	
Ratification of input output norms against Advance Authorization No.0710084650 dated 14.12.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Shyam Sunder, present before the NC on behalf of the firm. The personal hearing meeting was held on 11.05.2011 as the representative of firm could not reach for personal hearing on 10.05.2012. The Committee observed that in the application, it is not clear whether the product is gummed or de-gummed. In the meeting, the representative of applicant firm has informed that in the bill of entry, it is specially indicated that the import item is gummed. However, copy of the bill of entry was not available with the representative of applicant firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting, taking in cue from SION J-123, decided that RA may verify the facts and if the import item is in gummed condition, the 36% wastage may be given.

(46)

Case No.90 M/s Hitex Healthcare, Una, Himachal Pradesh			
NC 05/AM-13, dt. 10.05.2012	File No.01/84/162/371/AM-12/DES-V		
Ratification of input output norms in respect of Advance Authorisation No.2210012476 dated			
31.01.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Ashish Kumar Mittal, Chartered Accountant, present before the NC on behalf of the firm and presented the sample and explained the details of the export product before the Committee. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to refer the case to DC(MSME) for their examination and comments and defer the case for re-listing on 24.05.2012.

(47)

	(- /)		
Case No.91 M/s Nirvan Clothing Company Pvt. Ltd., Noida		M/s Nirvan Clothing Company Pvt. Ltd., Noida	
NC 05/AM-13, dt. 10.05.2012 File No.01/84/162/1119/AM-08/DES-V		File No.01/84/162/1119/AM-08/DES-V	
	Amendment and fixation of norms against Advance Authorisation No.0510126946 dated 06.09.2004.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Kamal Sharma, Manager – Import, present on behalf of the firm in the meeting. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case, taking in cue from SION J-270 and J-290, which has higher quantity than sought by the firm, as detailed below:-

S.No.	Export Product	Import item	Quantity allowed
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1.	Ladies blouse made from 100% Cotton	100% Cotton Spandex yarn	@ 1.316 sq. meter
	Spandex yarn dyed fabric, GSM-120+/-	dyed fabric, GSM-120+/-	per piece
	10%	10%	
2.	Girls shirt full sleeves made from 100%	100% Cotton Spandex yarn	@ 1.30 sq. meter
	Cotton Spandex yarn dyed fabric, GSM-	dyed fabric, GSM-120+/-	per piece
	120+/-10%	10%	
3.	Ladies shirt (Full sleeve) made from 100%	100% Cotton Spandex yarn	@ 1.73 sq. meter
	Cotton Spandex yarn dyed fabric, GSM-	dyed fabric, GSM-120+/-	per piece
	120+/-10%	10%	

Actual import quantity may be compared by R.A. as per above ad-hoc norms.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Outside agenda case

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Case No.4 M/s. Maharani of India, New Delhi.			
NC 05/AM-13, dt. 10.05.2012 File No.01/84/50/346/AM-12/DES-V			
Ratification of input output norms in respect of Advance Authorisation No.0510314842 dated			
18.01.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. A.C. Khullar, Sr. Manager, present before the NC on behalf of the firm. Mr. Khullar presented the sample and explained the details of the export product before the Committee. Accordingly, Committee after observing the sample and deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies dress knee length, Style:	7070 Nos.	Flat Sequins 8 cm	20,000 Gross
	Sunanda, Style No.0134303		Flat Sequins 4 mm	40,000 Gross

	Cup Sequins 10 mm	3000 Gross
	Sequins 14.5X5 mm	5000 Gross

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
